

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1747
ANSWERED ON:07.03.2013
TAJEWALA WATER TO RAJASTHAN
Ola Shri Sheesh Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Rajasthan is to be provided 3198 cusecs water from Tajewala head in Haryana as per the decision taken in the 22nd meeting of the Upper Yamuna River Board on 21 December, 2001 and if so, the reasons as to why no concrete action has been taken in this regard so far;
- (b) whether the Central Water Commission had prepared an estimate of 934.70 crore rupees to meet the irrigation and drinking water needs of Jhunjhunu and Churu districts in Rajasthan and if so, the reasons as to why no concrete action has been taken in this regard so far;
- (c) the details of the conditions agreed upon in the 80th meeting of the Consultative Committee of the Ministry of Water Resources;
- (d) the reasons as to why the State Government has not submitted compliance report of the said conditions; and
- (e) the action taken by the Union Government to ensure that the said information is furnished soon?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) No, Madam. The Upper Yamuna River Board (UYRB) in its 22nd meeting held on 21.12.2001 allocated to Rajasthan for the period July to October, 1917 cusecs from Tajewala and 1281 cusecs from Okhla, aggregating to a total of 3198 cusecs for that period.
- (b) Central Water Commission (CWC) did not prepare the said estimate. Government of Rajasthan prepared the project report for taking the Yamuna Water to Jhunjhunu and Churu Districts of Rajasthan. The report, submitted to CWC in 1998, was considered and accepted by the Technical Advisory Committee (TAC) of the Ministry of Water Resources, in its 80th meeting held on 7.2.2003, for Rs. 934.70 crore. Further action depends on the State concerned.
- (c) The TAC in its 80th meeting held on 7.2.2003 accepted the proposal subject to the following conditions:
 - (i) Concurrence of Government of Haryana for the cost of Works to be carried out in their territory and taking up the construction in Haryana and Rajasthan simultaneously;
 - (ii) Concurrence of State Finance Department;
 - (iii) Monitoring of ground water level in the post irrigation stage and conjunctive utilization of surface and ground water in consultation with Central Ground Water Board (CGWB);
 - (iv) Confirmation of success in irrigation as well as drinking water supply on ten daily basis at source before taking up the construction of the project; and
 - (v) Environmental clearance from the Ministry of Environment & Forests, Government of India.
- (d) The State Government of Rajasthan has not been able to get the concurrence of Government of Haryana for carrying out the works in the territory of Haryana. Haryana and Rajasthan are not in agreement regarding Rajasthan's request to deliver the waters allocated at Tajewala through the Western Yamuna Canal. Haryana wants Rajasthan to carry its share of Yamuna water through a separate canal from a place called Mawi.
- (e) In the fourth meeting of Upper Yamuna Review Committee held in July 2011, Honourable Minister of Water Resources suggested to both the States to discuss and settle the issue in Rajasthan's allocation made at Tajewala by the UYRB bilaterally at the earliest taking the help of CWC, if needed, to find out the most appropriate option for conveyance of Rajasthan's share of water and they agreed to the suggestion.